

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6423 of 2021**

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Manoj Kumar                                ....     ....     ....     Petitioner  
    Versus  
The State of Jharkhand                                ....     ....     ....     Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner                : Mr. Chandrajit Mukherjee, Advocate  
For the State                        : Mr. Prabhu D. Agrawal, Spl.P.P  
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**Order No.02 Dated- 08.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Baharagora P.S. Case No.46 of 2021 instituted under Sections 379, 414, 34 of the Indian Penal Code and Section 7 of the E.C. Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the driver of a vehicle bearing registration No. OR 05AS 5016 from which the co-accused persons were pumping out diesel by fitting electric motor for committing theft of diesel. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-11 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is next submitted that the petitioner had no knowledge about the diesel being pumped out from his tanker which he stopped only for meal in the hotel. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Ghatsila within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on **depositing Rs.20,000/-(Rupees twenty thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Ghatsila in connection with Baharagora P.S. Case No.46 of 2021 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/